

[Shri Manubhai Shah]

Government will do their best in every respect to give their assistance to the growers and to ensure the growers a fair and reasonable price.

The textile industry and the cotton trade have been representing that they have, in fact, been paying high prices for cotton for some time. Under the revised ceiling prices, coming into force for the crop of season 1962-63 onwards, Government are clearly of the view that the conditions for the manufacture of cloth will continue to be as heretofore. The House is aware that the textile industry after discussions with Government has introduced a price stamping and price control scheme. Government is appreciative of the co-operation extended by the textile industry in maintaining this structure in close consultation and approval of Government from time to time. Government is confident that industry and trade will continue to show the same awareness and keep the prices down in the interest of the consumer in line with the existing arrangements.

Government see no reason in the revised ceiling prices of cotton for the ex-mill cloth prices to go up at all any higher than at present on this account. I am counting on the co-operation of the textile industry and cotton trade to ensure this. The retailers' margins will continue as hitherto.

**Shri Yajnik:** In view of the steep rise in the prices of cotton cloth in spite of the stamping of prices since 1959, would Government consider the desirability of giving the new increase in ceiling prices for the cotton stock that has already been commandeered or frozen or attached, because the cotton growers have incurred very serious loss in getting less cotton during the last season due to various reasons?

**Shri Manubhai Shah:** No. As a matter of fact, if the hon. Member's suggestion is adopted, the entire bene-

fit will go to the middlemen and not to the growers.

RE: RIOTS IN DACCA AND RAJSHAHI IN  
EAST PAKISTAN

**Mr. Speaker:** I have got notice of another calling attention motion from Shrimati Renu Chakravarty, Shri S. M. Banerjee, Shri Nath Pai, Shri P. C. Borooah, Shri D. C. Sharma and Shri Bibhuti Mishra regarding the 'alarming news about riots in Dacca and Rajshahi in East Pakistan resulting in the killing of 14 persons and widespread arson and looting'. Has the hon. Prime Minister any information about this?

**The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** Perhaps I might mention it in the course of my reply to the debate on the Address.

**Mr. Speaker:** All right.

12.12 hrs.

PAPERS LAID ON THE TABLE

INDIA-CHINA CORRESPONDENCE

**The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon):** On behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy each of the following papers:—

- (i) Government of India's protest dated the 24th March, 1962 regarding violation of air space over Bhutan by Chinese;
- (ii) Chinese note dated the 7th March, 1962 regarding violation of air space by Chinese aircraft over Sherathang, Sikkim;
- (iii) Government of India's reply dated the 4th April, 1962 rejecting the Chinese note of the 7th March, 1962;
- (iv) Chinese note dated the 14th March, 1962 alleging violation of their air space and air-dropping of supplies on Chinese camp;

- (v) Government of India's reply thereto (dated the 17th April, 1962);
- (vi) Government of India's protest dated the 18th April, 1962 regarding violation of territory by Chinese near Longju in January, 1962;
- (vii) Chinese protest dated the 20th March, 1962, alleging violation of their air space by Indian aircraft;
- (viii) Government of India's reply dated the 19th April, 1962 rejecting the Chinese note above;
- (ix) Chinese note dated the 20th March, 1962 regarding violation of Indian air space by the Chinese aircraft;
- (x) Government of India's reply dated the 23rd April, 1962;
- (xi) Chinese note dated the 22nd March, 1962 regarding India-China boundary question;

[Placed in Library. See No. LT-59/62].

- (xii) Government of India's reply dated the 30th April, 1962.

#### NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** I beg to lay on the Table a copy of the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1962 published in Notification No. S.O. 1052, dated the 7th April, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-60/62].

#### NOTIFICATIONS UNDER CENTRAL SILK BOARD ACT AND COFFEE ACT, ANNUAL REPORT OF HINDUSTAN INSECTICIDES AND REVIEW OF ITS WORKING

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** I beg to lay on the Table a copy each of the following papers:—

- (i) The Central Silk Board (Amendment) Rules, 1962 published in Notification No. G.S.R. 472, dated the 14th April, 1962, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-61/62].
- (ii) The Coffee (Amendment) Rules, 1962 published in Notification No. G.S.R. 498, dated the 19th April, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-65/62].
- (iii) (a) Annual Report of the Hindustan Insecticides Ltd., New Delhi, for the year 1960-61 lang with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-63/62].

#### NOTIFICATION UNDER MINIMUM WAGES ACT

**The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi):** I beg to lay on the Table a copy of Notification No. S.O. 280, dated the 27th January, 1962 making certain amendment to S.O. No. 2838, dated the 16th November, 1960, under section 30A of the Minimum Wages Act, 1948. [Placed in Library. See No. LT-64/62].

#### NOTIFICATIONS UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT

**The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Na skar):** I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation)